

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

219. C.P. (IB)/1287(MB)2022

**IN THE MATTER OF**

DMI Finance Private Limited

... Petitioner

Vs

Amit Gupta

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 16.07.2024**

CORAM:

MS. REETA KOHLI

MEMBER (J)

MS. MADHU SINHA

MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Reshma Kurlle (PH)

For the Respondent: Adv Reena Jain Malhotra (VC)

---

**ORDER**

The Ld. Counsel for the Petitioner prays for a short adjournment so as to substitute the Financial Creditor with that of Omkara Assets Reconstruction Private Limited as the debt has already been assigned to Omkara Assets Reconstruction Private Limited. In view of the assignment agreement, the Petitioner/FC has already been replaced by Omkara Assets Reconstruction Private Limited vide order dated 13.06.2024. She prays for a short adjournment so as to file the amended Petition. In view of the request made, adjourned to **12.08.2024.**

Sd/-

MADHU SINHA  
Member (Technical)

Sd/-

REETA KOHLI  
Member (Judicial)

// Avdhesh K Patel //